

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS
WRIT PETITION (CIVIL) NO(s). 230 OF 2012

SIVASHANKARI & ORS.

Petitioner(s)

VERSUS

STATE OF T.NADU & ORS.

Respondent(s)

(With appln(s) for interim Relief and permission to file additional
affidavit)

WITH W.P.(C) D18715/2012

Date: 31/05/2012 These Petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE K.S. RADHAKRISHNAN
HON'BLE MR. JUSTICE JAGDISH SINGH KHEHAR
(VACATION BENCH)

For Petitioner(s)

Mr. Dhruv Mehta, Sr. Adv.
Mr. Mohit Abraham, Adv.
Ms. Shivani Chugh, Adv.

Mr. Bhagwati Prasad, Sr. Adv.
Mr. Ravindra K. Adsure, Adv.

For Respondent(s)

Mr. Guru Krishna Kumar, AAG
Mr. Yogesh Kanna, Adv.

UPON hearing counsel the Court made the following
O R D E R

W.P.(C)NO.230/2012

We find no ground to entertain this writ
petition. The writ petition is dismissed.

Liberty is granted to the petitioners to
move the High Court of Madras.

W.P.(C)NO.D18785/2012

Taken on board.

We find no ground to entertain this writ
petition. The writ petition is dismissed.

Liberty is granted to the petitioner to
move the High Court of Bombay.

(NARENDRA PRASAD)
COURT MASTER

(RENUKA SADANA)
COURT MASTER